

IIT Delhi to fill seats for 89 vacancies

Indian Institute Technology Delhi has invited applications for 89 non-academic posts. The vacancies are for: Assistant Registrar, Assistant Administrative Officer, Administrative Assistant, Junior Accounts & Audit Officer, Accounts & Audit Assistant, Superintending Engineer, Assistant Executive Engineer (Civil),

Junior Engineer (Civil), Assistant Executive Engineer (Electrical), Junior Engineer (Electrical), Application Analyst. Candidates are required to apply online by March 20, 5pm, through the institute's website: <https://ecampus.iitd.ac.in/ITDSR-0/login> - Staff Reporter

Medical interns push through NEET PG in haste

Higher admission cutoffs expected

ADITI ALURKAR / Mumbai

After several pleas for postponement, the National Board of Examinations (NBE) finally conducted the National Eligibility cum Entrance Test Postgraduate (NEET PG) 2023 as scheduled on Sunday, March 5, from 9 am to 12:30 pm. Candidates expect high counselling cutoffs this year after the exam because they found the NEET PG paper to be moderately easy. Many students also observed that the same question was asked multiple times with different syntax.

"The questions in this year's NEET PG were easy, it was the multiple options that were confusing. The paper largely followed the typical format of 200 questions and several questions resembled the ones that have been asked in the past," said Dr Lakhan Prakash Gupta from Aligarh Muslim University, Aligarh. As one of the students who demanded a postponement, Lakhan believed that if he had a few more days to prepare after finishing his internship, he could have excelled at the paper: "On average, I spend anywhere between 12-15 hours at my internship every day. This routine left me with very little time to prepare for NEET and a postponement would have certainly helped us all. The entire process of preparation was shaky since we were hoping for an extension of dates," said Lakhan, who will finish his internship with Jawaharlal Nehru Medical College only in mid-April. Seeing their schedules



REPRESENTATIVE PIC/UNSPASH

wound up around internships, a plea to postpone the national medical entrance exam was even made to the Supreme Court where a bench of Justices S R Bhat and Dipankar Datta refused to entertain petitions seeking a postponement, saying there is nothing in this world that would prevent somebody from trying again. Interning students admitted to having put themselves through a strenuous schedule to cope with the exam.

"I would spend at least ten hours at the hospital on non-emergency days. After dinner, I would sit with my books till at least 1 am and repeat the schedule over and over for months. The pressure took a toll on our health and habits. I stopped going to the gym to devote my full attention to NEET. There is no respite after exams too as I've used up my leave days during prep time," said Dr Ritika Raj, a medical intern in Bi-

har. With their exam cities assigned far away, many even applied for leave at their hospitals to travel to their exam centres a day prior to the exam. Such was the case with Dr Prashant Kumar Singh, whose test centre was 70 km away from Patna. "I was assigned to the surgery department, where working long hours is the norm. NEET PG is the type of exam that requires a thorough review of the syllabus prior to taking the test; on many days, I did not have the energy to revise after working long hours at the hospital. My parents would call me to ask about my preparation, which was certainly a motivator but it made me realise the weight of expectations too," said Dr Prashant, an intern at BMIMS Nalanda.

On Sunday, the NEET PG was held across 267 test cities for admission to 26,168 Doc-

tor of Medicine (MD), 13,649 Master of Surgery (MS), and 922 PG Diploma seats. No major technical glitches were reported by the students while Union Health Minister Mansukh Mandaviya also conducted reviews of certain NEET PG centres to ensure that the exam went off smoothly.

In a video surfacing on Twitter, Mandaviya was also seen assuring parents that the students will have to appear for the National Exit Test (NEXT) in 2024, which is set to replace the NEET PG and Foreign Medical Graduate Examination (FMGE) in the coming year.

This year, the NEET PG exam results are expected to be announced online by March 31 in the format of a merit list. Only candidates who meet the minimum cut-off percentile for the test will be eligible to participate in the NEET PG 2023 counselling.

Two teachers among 5 held for 'leaked' HSC paper

MUSAB QAZI / Mumbai

The Buldhana Police on Sunday arrested five people, including two teachers at a private school, for allegedly leaking parts of the Maths paper of the ongoing class 12 board exam 30 minutes before the test on Saturday.

Three of the accused hail from Bhandari village the district's Sindhkhed Raja Taluka, while the teachers live are residents of Shendurjan village in Sindhkhed Raja and Kingaon Jattu village in the nearby Lonar taluka. On Sunday, they were produced at a court in Deulgaon Raja, which remanded them to police custody for 10 days.

The police said that they are probing if there are other people involved in the malpractice, as the images were shared on various WhatsApp groups. A first information report (FIR) was registered under sections 5 and 6 of the Maharashtra Prevention of Malpractices at University, Board and Other Specified Examinations Act, 1982 on Saturday following a complaint of paper leak by Rangnath Gawde, Block Education Officer, Panchayat Samiti, Sindhkhed Raja. The Maharashtra State Board of Secondary and Higher Secondary Education (MSB-SHSE) is also investigating the matter.

However, the board said that there won't be any re-test of Maths paper as it didn't find the purported leak to be widespread. It also said that the students had entered their exam centres for the 11 am Higher Secondary School Certificate (HSC) paper before the images were out at 10:30 am.

THE STAR CHILD

Let's be honest. Nothing in my resume would suggest I'd unschooled. I topped every class, won every contest. I applied to precisely one college for my undergraduate degree—by then, I was used to securing the things I desired—and was welcomed in. I moved abroad, earned two Master's degrees—one in modern literature, another in broadcast journalism, besides a certificate in media law—and finally, pursued more certificates in studio art and creative writing.



THE UNSCHOOLING LIFE Dharini Bhaskar

In other words, I spent the first three decades of my existence collecting educational stamps. Stripped of them—what was I exactly?—I couldn't tell.

It was while I was pursuing the last of the certificates that something in me shifted. I was in Greece. I had signed up for all the classes in The Aegean Center for the Fine Arts—photography and art history and sculpting. Every minute of every day, weekends included, was governed by a self-imposed timetable.

I was scurrying for my first photography class, when Elizabeth Carson, the famed American photographer with a gentle eye and an even gentler soul, stopped me. 'How do you find the Aegean sunset?' she asked. I stared.

It was the first time I had considered pausing. I paused long enough to realise that I had spent an entire fortnight on a Greek island and had barely noticed the sun.

I did not attend Liz's photography class. Instead, I walked to the jetty. The sun was oozing. Soon, it would plunge into the bluer than blue sea, scatter red and gold.

I spent a lot of my time in Greece watching the sky. I attended classes sparingly, choosing those that truly called out to me, letting the rest pass. I gathered lupins. I lay in fields of poppies.

And as I lay down, I realised what had happened to me—how, in becoming the model student, the poster child for a school education, I had mislaid something vital—the capacity to know the world, to let the world touch me.

I had mislaid far too many sunsets.

So here's the thing about mainstream schooling. We know it debilitates the kids who don't fit in, the wild ones reluctant to compete and ascend. But what we don't speak of sufficiently, or speak of at all, is how much more it injures those of us who do keep pace; the ones who shine.

In aligning ourselves with (oftentimes pointless) rigour, with the kind of busywork schooling asks for, we lose the ability to practice wonder.

To clarify, in my own instance, I don't view my later education—the colleges and universities I sought out, the professors who held me by hand—as the problem (in fact, these experiences saved me). But I do hold schools culpable of a kind of traumatic reshaping; of instilling in me, when I was at my most impressionable, the belief that my worth was directly proportional to a number on a scorecard and my sole purpose was to meet a target.

It has taken over a decade to reclaim what I must have known when I was four—that I have nothing to prove. It has taken painful effort. It has asked for a constant letting go of a worldview that aligns achievement with busyness; that equates beauty with perfection.

It has asked for a toppling over of a 'schoolish' mindset—a mindset so firm, so central to self, that gentle parenting advocate Rachel Rainbolt says it can take over a month of emotional detox to shake off the impact of a single year of formal early education.

This shaking off—which often begins with an admission of school damage and evolves into an attempt at changing set patterns of schooled 'thinking until a paradigm shift happens' (Robyn Coburn)—is what is spoken of as deschooling.

I'm still getting deschooled. Ever so often—when my well-schooled self takes over—I find myself measuring my 'achievements' against an arbitrary timeline. I find myself seeking validation for my work. I find myself pulling back—there's no time to dawdle!—as the sun sparks amber.

But my son, as yet untainted by school, insists that I pause.

PUBLIC NOTICE

NOTICE IS HEREBY GIVEN that Mrs. Lina Milind Shah has negotiated and agreed to sell, assign, convey and transfer her right, title and interest in a flat premises bearing no.601 on 6th Floor of Building Cornelian at 36/37 Kanti Marg, Kempes Corner, Bombay-46 situated lying and being in Kempes Corner Island containing by admeasurement 66.25 Sq. mts. Built up area or thereabouts and bearing Cadastral Survey No.636 of Malabar and Cumballa Hill Division, assessed by Municipal Corporation under D Ward No.3429 (1-1A) and 3429 (1B) free from all encumbrances, to my client. ANY PERSON having any claim against, or to, the said flat premises or any part thereof, by way of inheritance, mortgage, sale, transfer, lease, licence, lien, charge, trust, maintenance, easement, gift, exchange, possession, or otherwise howsoever, is required to make the same known in writing to the undersigned Mr. Yatin R. Shah, Advocate & Solicitor, having address as mention below, within fourteen days from the date of publication hereof, failing which the transaction will be completed, and the Agreement for Purchase of the Flat Premises will be executed in favour of my client, without any reference to such claim, and the same, if any, will be considered as waived. Dated this 06th day of March, 2023

Yatin R. Shah, Advocate & Solicitor, Bahadur Compound, Andheri East, Mumbai - 400 011, Marg, Fort, Bombay - 400 001 Solicitor for the Intending Purchaser

Bank of India

Wadala West Branch, 328, Katrak Road, Wadala West, Mumbai - 400 031.

[Rule 8(1)] POSSESSION NOTICE (For Immovable Property)

WHEREAS the undersigned being the Authorized Officer of Bank of India, Wadala West Branch, 328 Katrak Road, Wadala, Mumbai-400031 under the Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 (no. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated: 23.12.2022, calling upon the Borrowers Mr. Kailash Dattatraya Narwade to repay the amount mentioned in the notice being Rs. 90,31,344.69 + interest (Rupees Ninety Lacs Thirty One Thousand Three Hundred Forty-Four and Paise Sixty-Nine + interest) contractual dues up to the date of demand notice with further interest at the contractual rate to be compounded at monthly rests on the aforesaid amount w.e.f 24.12.2022 together with incidental expenses, costs, charges etc. within 60 days from the date of said notice.

The Borrowers, their partners/Guarantors having failed to repay the amount, notice is hereby given to the borrowers, their partners/Guarantors and the public in general that the undersigned has taken Symbolic possession of the secured assets described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said rules this 1st day of March 2023.

The Borrowers / Guarantors in particular and the public in general are hereby cautioned not to deal with the said Secured assets and any dealings with secured assets will be subject to the charge of the Bank of India for an amount of Rs. 90,31,344.69 + interest as on the date of demand notice with further interest at the contractual rate to be compounded at monthly rests on the aforesaid amount w.e.f 24.12.2022 together with incidental expenses, costs, Charges etc, as stated above till the date of payment.

The Borrower's attention is invited to the provisions of sub-section (8) of section 13 of the SARFAESI Act, in respect of the availability, to redeem the secured assets.

***** DESCRIPTION OF THE SECURED ASSETS *****

1) Shop No 4 & 6, Building No: M-1-D, Ground Floor, Omkar CHSL, Pratiksha Nagar, Sion East, Mumbai-400022, Maharashtra in the name of Kailash Dattatraya Narwade.

2) Shop No 1, Building No: M-1-D, Ground Floor, Omkar CHSL, Pratiksha Nagar, Sion East, Mumbai-400022, Maharashtra in the name of Kailash Dattatraya Narwade. Date: 01-03-2023. Authorised Officer, Bank of India, Wadala West Road Branch

Thakurdwar Branch : Nana Shankersheth Smruti, 380/382, J.S.S. Road, Chira Bazar Bus Stop, Mumbai 400002. Tel.: 022-22076693, Email: thakur@bankofbaroda.com

POSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorized Officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 29.11.2022 calling upon the BORROWER M/S.VINAYAK ENTERPRISES REPRESENTED BY ITS PROPRIETOR MR.VIRMARAM BISHNOI to repay the amount mentioned in the notice being Rs. 30,78,098.56/- (Rupees Thirty Lakhs Seventy Eight Thousand Ninety Eight and Fifty Six Paise Only) (within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules 2002 on this 24th day of February of the year 2023.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda, Thakurdwar branch for an amount of Rs. 30,78,098.56/- (Rupees Thirty Lakhs Seventy Eight Thousand Ninety Eight and Fifty Six Paise Only) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

Equitable Mortgage of Flat no. A-103 on 1st Floor, A-Wing, Laxmi Paradise Co-opp Hsg Ltd, New S.No.164 Plot No:G-24/A-25/C-26/E-27 Village Bolinj, Gokul Township, Virar West Taluka, Vasal District Palghar, Maharashtra 401303 belonging to Mrs. Usha Pravin Patel and Mr. Ravikant Pravin Patel

Boundaries as per valuation report:

On the North by: Vaibhav Katur Building; **On the South by:** Road then Giriraj Apartment; **On the East by:** Society Garden then Other Wing; **On the West by:** Maljibhai School

Date: 24.02.2023

Place: Mumbai

Authorised Officer (Bank of Baroda, Thakurdwar)

RELIANCE Asset Reconstruction Company Limited

Asset Reconstruction **Public Notice for E-Auction Sale of Secured Assets**

Reliance Asset Reconstruction Company Ltd (RARC), a Trustee of "RARC 026 Trust" is an assignee and a secured creditor of below mentioned borrowers by virtue of Assignment Agreement dated 30.12.2016 executed with Reliance Capital Limited. The undersigned in exercise of powers conferred under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and Security Interest (Enforcement) Rules, 2002 hereby give notice to public in general that the below mentioned property shall be sold by way of "online e-auction" for recovery of dues. The properties shall be sold strictly on "AS IS WHERE IS", "AS IS WHAT IS" and "NO RECOURSE" basis apart from other terms mentioned below.

Name of Borrower/guarantors	Outstanding dues	Date of Possession
1. Avon Corporation Limited, (Borrower) Under Liquidation, Office of Official Liquidator, Attached to High Court, Bombay, 5th floor, Bank of India Building, Mahatma Gandhi Road, Fort, Mumbai - 400 023. Also At: Commercial Unit no.1106, 11th floor, DLH Park, S.V. Road, Opp. Goregaon MTNL, Goregaon - West - 400 062. Also At: Regd Office at FL -15-B, PL -214, K.M. Builders, S.V. Road, Near Vajray, Sion, Andheri - West, Mumbai - 400 058	Rs. 34,68,64,060.48/- (Rupees Thirty Four Crore Sixty Eight Lakh Sixty Four Thousand Sixty and Paise Forty Eight only) outstanding as on 28.02.2023 with future interest rate 14.50% thereon till the date of entire payment.	24.06.2022

DESCRIPTION OF THE IMMOVABLES PROPERTY

Property Owned by M/s Avon Corporation Limited through its Managing Director Pankaj Saraiya Commercial Unit being All that piece and parcel of Unit/Office bearing No. 1106, on the 11th (Eleventh) Floor Level of the Building known as "DLH PARK" V Road Opp. Goregaon MTNL, Goregaon West, Mumbai admeasuring 3654.85 square feet of carpet area and usable carpet/built up area the ornamental/aesthetic features comprises of CFO passage AHU, ODU, balcony, shaft and lift features, area and sky lounge admeasuring 418 sq. ft. of onlie area are appurtenant and attached to the unit and along with exclusive rights to use 5 (five) 'car parking' spaces in the Basement/ Stilt/ Open/ Podium/ level. Property Owned by M/s Avon Corporation Limited through its Managing Director Pankaj Saraiya constructed on ALL THAT piece or parcel of land along with structure standing thereon bearing CTS No. 1388/A, 1388/A (1-11), 1388/D admeasuring approximately equivalent to 6703.50 sq. mts. and C.T.S. No. 57 admeasuring it 379.40 sq.mts lying being and situate at Village: Malad & Chinchwadi respectively within Registration District: Borivali and Sub District of Mumbai Suburban.

RESERVE PRICE	EMD AMOUNT
Rs. 11,00,00,000/- (Rupees Eleven Crore Only)	Rs. 1,10,00,000/- (Rupees One Crore Ten Lakhs Only)

Details of Auction Events:-

- Inspection of Property : 04.04.2023 from 11.00 A.M. to 02.00 P.M.
- Last date for bid submission : 11.04.2023 till 5.00 P.M.
- Date of e-auction : 12.04.2023 between 2:00 P.M. to 3:00 P.M. (with extension of 5 minutes each)

TERMS AND CONDITIONS OF E-AUCTION SALE

- The property shall not be sold below the reserve price and sale is subject to the confirmation by Reliance Asset Reconstruction Company Limited (RARC) as secured creditor. The properties shall be sold strictly on "AS IS WHERE IS", "AS IS WHAT IS" only for the immovable properties and "NO RECOURSE".
- Movables assets lying inside the said office premises are not charged to Reliance RARC hence the same is not part of this E-Auction process.
- E-auction will be held through RARC's approved service provider M/s. C1 India Pvt. Ltd. at website: <https://www.bankauctions.com> (web portal of M/s. C1 India Pvt. Ltd.). E-auction tender documents containing online e-auction bid form along with General Terms and Conditions of online e-auction sale are available in website: www.rarc.com and <https://www.bankauctions.com> intending bidders may download relevant documents or may get in touch with the service provider at their contact number or address mentioned below. The contacts of M/s. C1 India Pvt. Ltd. Contact Person: Mr. Vinod Chauhan Mo.: +919813887931 and 7291981125/26 Email: delhi@c1india.com and support@bankauctions.com
- The intending bidders are required to have a valid email id as the participation ID and password by e-auction agency shall be communicated at their e-mail id only.
- Intending bidders have to submit their BID in the prescribed format with EMD remittance details along with self-attested KYC documents (PAN, AADHAR card etc.) and the same shall be submitted to Authorized Officer of Reliance Asset Reconstruction Company Limited (RARC) at 11th floor, North Side, R Tech Park, Off WE Highway Goregaon (East), Mumbai-400063 and by email to Narendra.rshukla@relianceeda.com and vinod.pawaskar@relianceeda.com after which the participation ID and password shall be communicated at their email only. Last date of submission of Bid Form is on 11.04.2023 up to 5 P.M. The bid form or EMD received late for any reason whatsoever will not be entertained. Bid without EMD and Bid below the reserve price shall be rejected summarily.
- Neither RARC nor the service provider will be responsible for any lapses/failure on the part of the bidder on account of network disruptions. Toward off such incidents, bidders are advised to make all necessary arrangements such as alternative power back-ups etc.
- Earnest Money Deposit (EMD) shall be deposited through RTGS/NEFT fund transfer to Current Account No. 00600310040511 Name of the Bank: HDFC Bank. Branch: Fort, Mumbai Name of the Beneficiary: RARC 026 Trust, IFSC Code: HDFC0000060. Please note that the Cheques/Demand Draft shall not be accepted towards EMD.
- The Bids below reserve price and/or without EMD amount shall not be accepted. Bidders may improve their further bid amount in multiple of Rs. 5,00,000/- (Rupees Five Lakhs Only). In case sole bidder, bidder has to compulsorily improve his bid minimum by one incremental.
- The successful bidder shall pay 25% of the bid amount/sale price (including earnest money already paid) immediately after declaration of successful bidder. The successful bidder will deposit balance 75% of the bid amount/sale price within 15 days from declaration of successful bidder, subject to TDS as may be applicable.
- If successful bidder fails to deposit sale price as stated above, all deposits including EMD shall be deemed to be forfeited without any further notice. However, extension of further reasonable period for making payment of balance 75% may be allowed and shall be at the sole discretion of Authorized Officer.
- Bidder has to mandatorily give undertaking under Section 29A of Indian Bankruptcy Code, 2016.
- RARC has no knowledge of any statutory or any third-party dues with respect to property in auction except electricity dues of Rs. 79,597/-.
- The EMD amount of unsuccessful bidders will be returned without interest, after the closure of the E-auction sale proceedings.
- The particulars given by the Authorized officer are stated to the best of his knowledge, belief and records. Authorized officer shall not be responsible for any error, mis-statement or omission etc.
- The undersigned Authorized Officer has the absolute right and discretion to accept or reject any bid or adjourn/postpone/cancel the sale or modify any terms and conditions of the sale without any prior notice or assigning any reasons.
- The bidders should make discreet enquiries as regards charges/encumbrances on the property and should satisfy themselves about the title, extent, quality of the property before submitting their bid. No claim of whatsoever nature regarding charges, encumbrances over the property and any other matter etc., shall be entertained after submission of the online bid.
- Any arrears, dues, taxes, charges whether statutory or otherwise including stamp duty/registration fees on sale of property shall be borne by the purchaser only.
- For further details, contact Mr. Narendra Shukla, Assistant Vice President - Legal, Mobile No-9321339665 and Mr. Vinod Pawaskar, Head-Legal, Mobile No-9808722363 of Reliance Asset Reconstruction Company Ltd. at above mentioned address.
- The sale certificate shall be issued after receipt of entire sale consideration and confirmation of sale by secured creditor. The sale certificate shall be issued in the name of the successful bidder. No request for change of name in the sale certificate other than the person who submitted the bid/participated in the e-auction will be entertained.

THIS NOTICE WILL ALSO SERVE AS STATUTORY 30 DAYS NOTICE TO THE BORROWER/GUARANTORS/MORTGAGOR UNDER SARFAESI ACT AND RULES MADE THEREUNDER

Place: Mumbai
Date : 06.03.2023

Authorized Officer
For Reliance Asset Reconstruction Co. Ltd.,

PUBLIC NOTICE

Notice is hereby given that my client is intending to purchase the Flat No. 702 on seventh floor in the building known as TRIBECA, 29th Road, Bandra West, Mumbai 400 050 admeasuring 1048.50 sq. ft. carpet area along with one Car Parking No: 18 in the basement or thereabouts constructed on lands bearing F. Plot. No. 158 in the Bandra Town Planning Scheme No III and bearing Land CTS No: F/692 of Village Bandra-F Taluka Andheri in Mumbai Suburban District (hereinafter collectively referred to as "the said Flat") from the present owners Mr. Yashpal Saimbi and Mrs. Sadhna Yashpal Saimbi jointly. Except the outstanding loan on the said Flat from State Bank of India, Pali Market Branch any other person's having any claim or any interest against into or upon the said Flat by way of Sale, Agreement, Contract, Exchange, MOU, gift, lien, mortgage, loan, charge, lease, tenancy, occupation, possession, Easement, inheritance, trust, litigation, right of residence, maintenance and lispendence are hereby required to notify the same in writing with supporting documentary evidence to the undersigned within 15 days from the date hereof.

If no claim is received or made as required hereinabove, it shall be presumed that any such claim or on the said Flat shall be considered as waived and / or abandoned for all intents and purposes and the same shall not be binding on my client and my client shall complete the purchase transaction with the present owner and the said transaction will be completed without having any reference to such claim if any and same shall be considered as waived.

Sd/-
Advocate Mahavir K Rambhia
Woodland Crest, First Floor, Opp. Vijay Nagar, Near Pallotti Church Marol Maroshi Road, Marol, Andheri (E), Mumbai 400 059

Place: Mumbai
Date : 06/03/2023

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF WAMIKIA REAL ESTATE PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Wamikia Real Estate Private Limited
2. Date of incorporation of corporate debtor	11/04/2011
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109M-2011PTC216060
5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 612, B2B, Centre Cabin B, 6th Floor, Bhd. Malad Industrial Estate, Kachpada, Malad West Mumbai - 400064
6. Insolvency commencement date in respect of corporate debtor	March 3rd, 2023 (Copy of the order received by IRP on March 3rd, 2023)
7. Estimated date of closure of insolvency resolution process	August 30th, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Jayesh Natvarlal Sanghrajka Reg. No.: IBBI/IPA-001/IP00216/2017-2018/10416 AFA No. AA1/10416/02/091023/104574 valid till October 09, 2023
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 405 - 407, Hind Rajasthan Building, Dedar East, Mumbai - 400014 Email id: jayesh@sdncio.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Incorp Restructuring Services LLP (Formerly known as M/s Vinay and Keshava Resolution Professionals LLP), 405-407 Hind Rajasthan Building, Dedar, Mumbai - 400014 Correspondence e-mail id: corp.wamikia@gmail.com
11. Last date for submission of claims	March 17th, 2023 (14 days from the date of receipt of order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link for downloading claim forms: www.ibbi.gov.in/downloadforms.html (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of **Wamikia Real Estate Private Limited** on **March 3rd, 2023** vide order no. CP (IB) No.594/MB-IV/2022. (Date of receipt order by Interim Resolution Professional is March 3rd, 2023)

The creditors of **Wamikia Real Estate Private Limited**, are hereby called upon to submit their claims with proof on or before **March 17th, 2023** to the interim resolution professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Jayesh Natvarlal Sanghrajka
Interim Resolution Professional of Wamikia Real Estate Private Limited
Registration Number: IBBI/IPA-001/IP00216/2017-2018/10416 AFA No. AA1/10416/02/091023/104574 valid till October 09, 2023
Incorp Restructuring Services LLP (Formerly known as M/s Vinay and Keshava Resolution Professionals LLP), Registration Number: IBBI/IPE/0129
Correspondence Address: 405-407 Hind Rajasthan Building Dedar, Mumbai - 400014
Date: March 6th, 2023
Place: Mumbai

अपना सहकारी बँक लि. APNA SAHAKARI BANK LTD. Multi State Scheduled Bank.

Corporate Office: Apna Bank Bhavan, Dr. S.S.Rao Road, Parel, Mumbai: 400 012 Phone No: 24104861-62, Fax No.: 24104680, E-mail: corporateoffice@apnabank.co.in, Website: www.apnabank.co.in

NOTICE

All our customers who have not submitted documents for updating their KYC should immediately submit their new photo, proof of identity, proof of address and Pan card/form no. 60 to the bank for updating the bank records.

Customers accounts which have become 'DORMANT' due to non-use of their account should contact the Branch head immediately and submit new photo and KYC documents (proof of Identity and proof of address) to make the account operative.

As per RBI guideline & our Bank policy If no transaction has been made in the account for more than 2 years (no credit or debit transaction by the customer as well as third party) the saving/current account is treated as dormant.

All non KYC compliant accounts & dormant accounts are marked 'Debit Freeze'.

Please provide your mobile/telephone/email id to update details for further communication.

We look forward to your fruitful collaboration with us in providing delightful services to you.

Date : 06/03/2023 sd/-
Place : Mumbai Rajan Hombalkar
Chief Executive Officer

अपना सहकारी बँक लि. APNA SAHAKARI BANK LTD. Multi State Scheduled Bank.

Corporate Office: Apna Bank Bhavan, Dr. S.S.Rao Road, Parel, Mumbai: 400 012 Phone No: 24104861-62, Fax No.: 24104680, E-mail: corporateoffice@apnabank.co.in, Website: www.apnabank.co.in

NOTICE

All our customers who have not submitted documents for updating their KYC should immediately submit their new photo, proof of identity, proof of address and Pan card/form no. 60 to the bank for updating the bank records.

Customers accounts which have become 'DORMANT' due to non-use of their account should contact the Branch head immediately and submit new photo and KYC documents (proof of Identity and proof of address) to make the account operative.

As per RBI guideline & our Bank policy If no transaction has been made in the account for more than 2 years (no credit or debit transaction by the customer as well as third party) the saving/current account is treated as dormant.

All non KYC compliant accounts & dormant accounts are marked 'Debit Freeze'.

Please provide your mobile/telephone/email id to update details for further communication.

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